

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-512**

(IB)-1913(ND)2019

IA/1331/2024, IA/574/2024, IA/987/2023, IA/573/2024, IA/1282/2023,  
IA/1358/2023, IA/2563/2023, IA/2585/2023, IA/2594/2023, IA/2647/2023,  
IA/3106/2023, IA/3108/2023, IA/3615/2023, IA/3644/2023, IA/3654/2023,  
IA/3658/2023, IA/5286/2023

**IN THE MATTER OF:**

Indian Bank

**....Applicant**

**Vs.**

M/s. Nimitiya Hotel And Resorts Limited

**.....Respondent**

**SECTION**

U/s 7 of IBC (CIRP)

**Order delivered on 09.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Shubham S. Dayma, Adv. in IA/1282/2023 &  
IA/3615/2023  
Mr. Ankur Goel, Mr. Saket Singh, Advs. in  
IA/1358/2023 and IA/3658/2023

For the Respondent : Mr. Rajesh Kumar Gautam, Mr. Anant Gautam,  
Ms. Anani Achumi, Advs. in IA/2594/2023

For the Promoters : Mr. P. Nagesh, Sr. Adv., Mr. Kumar Anurag Singh, Mr.  
Nakul Mohta, Mr. Zain A Khan, Ms. Riya Dhingra,  
Mr. Akshay, Advs.

For the RP : Mr. Anand Chhibbar, Sr. Adv. with Mr. Manoj Nagrath,  
Adv., Mr. Navneet Gupta, (RP in Person) in all IAs

For the SRA : Mr. Ajay Kumar, Ms. Stuti Vatsa, Mr. Vaibhav Tiwari,  
Mr. Vijayant Goel, Mr. Pankaj Sethi, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2594/2023:-**

This application was heard on 06.03.2024 and parties were directed to file their written submissions. Mr. P. Nagesh, Ld. Senior Counsel appears on behalf of the Applicant and submitted that they have filed their written submissions and their written submissions are now available on the e-portal of the Tribunal. Ld. Senior Counsel on behalf of the RP is also present and submitted that they have filed their written submissions. However, the same are not reflected on the e-portal of the Tribunal. Ld. Counsel for the RP is directed to approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the CoC is also present and submitted that they have filed their written submissions. However, their written submissions are also not available on the e-portal of the Tribunal. They may also approach Registry for curing the defects. Ld. Counsel on behalf of SRA is present and submitted that they have filed their written submissions and the same are now available on the e-portal of the Tribunal. List this application on **29.04.2024**.

**IA/574/2024:-**

This is an application filed by the Resolution Professional under Section 60(5) of the IBC, for placing on record the Status Report for the period for the month of November, 2023. Heard the submissions made by the Ld. Counsel on behalf of the RP. The Status Report as filed is taken on record with just exceptions. With these observations, the present application i.e. **IA/574/2024 is disposed off.**

**IA/1331/2024:-**

This is an application filed by the Resolution Professional under Section 60(5) of the IBC, for placing on record the Status Report for the period December,2023 and January,2024. Heard the submissions made by the Ld. Counsel on behalf of the RP. The status Report as filed is taken on record with just exceptions. With these observations, the present application i.e. **IA/1331/2024 is disposed off.**

**IA/987/2023, IA/573/2024, IA/1282/2023, IA/1358/2023,  
IA/2563/2023, IA/2585/2023, IA/2647/2023, IA/3106/2023,  
IA/3108/2023, IA/3615/2023, IA/3644/2023, IA/3654/2023,  
IA/3658/2023, IA/5286/2023:-**

List all these applications on **17.05.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**